GOVERNMENT OF INDIA MINISTRY OF FISHERIES, ANIMAL HUSBANDRYAND DAIRYING DEPARTMENT OF FISHERIES

LOK SABHA

UNSTARRED QUESTION NO. 1248 TO BE ANSWERED ON 27TH JULY, 2021

CRZ Norms

1248. PROF. SOUGATA RAY:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING मत्स्यपालन, पश्पालन और डेयरी मंत्री be pleased to state:

- (a) the details of welfare schemes awarded to fishermen of the country during the COVID-19 pandemic;
- (b) the number of dwelling units constructed for fishermen during the last three years, State-wise;
- (c) whether the Government has noticed that the Coastal Regulation Zone (CRZ) norms are causing a lot of problems to fishermen for construction of their homes; and
- (d) if so, the steps being taken to resolve their problems?

ANSWER

MINISTER OF FISHERIES, ANIMAL HUSBANDRYAND DAIRYING

(SHRI PARSHOTTAM RUPALA)

- (a): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is implementing a flagship scheme namely "Pradhan Mantri Matsya Sampada Yojana (PMMSY) - to bring about Blue Revolution through sustainable and responsible development of fisheries sector in India" with an estimated investment of Rs. 20,050 crore for a period of 5 years from financial year 2020-21 to FY 2024-25 in all States/Union Territories as a part of Aatma Nirbhar Bharat Package and welfare of fishers, fish farmers and fish workers at the core of this scheme. The welfare related activities supported under the PMMSY primarily include (i) insurance cover for fishers, fish farmers, fish workers, (ii) insurance for fishing vessels, (iii) livelihood and nutritional support for socio-economically backward active traditional fishers during fishing ban/lean period, (iv) supply of boats and nets to traditional fishermen, (v) supply of safety kits for traditional and motorized fishing vessels, (vi) supply of communications and Potential Fishing Zones devices for traditional motorized boats, (vii) support for acquisition of technologically advanced fishing vessels for traditional fishermen, (viii) Up-gradation of existing fishing vessels, (ix) Open sea cage culture, ornamental fisheries, seaweed cultivation for creating alternative employment opportunities to coastal communities, (x) development of integrated modern fishing villages, (xi) development of supporting infrastructure like fishing harbours, fish landing centres, cold chain facilities, transport vehicles, marketing to facilitate the fishermen for smooth operation of fishing activities.
- (b): The State/UT-wise details of dwelling units for fishermen approved for construction under the erstwhile Centrally Sponsored Scheme (CSS) on Blue Revolution: Integrated Development and Management of Fisheries during the last three years is furnished Annexure-I.
- (c) and (d): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has not received any such reports from the State Governments & Union Territory Administrations that the Coastal Regulation Zone (CRZ) norms are causing problems to fishermen for construction of their homes.

Annexure-I

Statement referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 1248 due for answer on 27th July, 2021: State/UT-wise details of dwelling units for fishermen approved under CSS on Blue Revolution: Integrated Development and Management of Fisheries during last three years

S. No	Name of the State/UT	Number of dwelling supported for fishermen during the period of last three years (2018-19 to 2020-21*)
1	Andhra Pradesh	2840
2	Assam	200
3	Bihar	1000
4	Chhattisgarh	200
5	Himachal Pradesh	200
6	Jammu & Kashmir	3921
7	Jharkhand	1000
8	Kerala	132
9	Mizoram	130
10	Nagaland	1800
11	Tripura	1434
12	Uttar Pradesh	1600
13	West Bengal	300
	Total	14757

^{*}Note: During the financial year 2020-21, the committed liability of CSS on Blue Revolution Integrated Development and Management of Fisheries was released under the PMMSY to the Government of Andhra Pradesh and Jammu & Kashmir to complete the approved dwelling units for fishermen.
